### GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

## DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

#### LOK SABHA

## **UNSTARRED QUESTION NO. 566**

ANSWERED ON 04.02.2021

#### DISPUTES ON PROJECTS OF KRISHNA & GODAVARI RIVER

#### 566. SHRI BALASHOWRY VALLABHANENI

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of disputes identified by the Government between Andhra Pradesh and Telangana on various projects of Krishna and Godavari river;
- (b) the efforts being made by the Government to resolve disputes amicably between Andhra Pradesh and Telangana;
- (c) the time by which Apex Council meeting is likely to be held to discuss on various projects of Krishna and Godavari river by Telangana and Andhra Pradesh; and
- (d) the reasons behind the Government asking States to stop projects on Krishna and Godavari rivers?

#### **ANSWER**

# THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

- (a) Both the Governments of Telangana and Andhra Pradesh have mutually complained against each other about new projects on Krishna and Godavari rivers without submitting their Detailed Project Reports (DPR) to Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) respectively for appraisal and clearance.
- (b) & (c) An Apex Council was constituted under the AP Reorganization Act, 2014 for deciding on water relared inter-state matters. The second meeting of the Apex Council was held on 06.10.2020 under the Chairmanship of Hon'ble Minister (Jal Shakti) with Hon'ble Chief Minister of Telangana and Hon'ble Chief Minister of Andhra Pradesh. In the meeting, it was decided that both the States shall submit the DPRs of new projects to KRMB/ GRMB for appraisal and subsequent sanction by the Apex Council.
- (d) Taking up of new projects by Andhra Pradesh and Telangana in Krishna or Godavari rivers is in violation of section 84(3)(ii), 85(8)(d) and para 7 of the Eleventh Schedule of Andhra Pradesh Reorganization Act, 2014. Hence, both the States have been asked to not go ahead with new projects in Krishna or Godavari rivers till the projects are appraised by KRMB/GRMB and thereafter a sanction of Apex Council is obtained.

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